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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.132 of 2007.

Allahabad, this the 18th day of April, 2007.

**Hon'ble Mr. Justice Khem Karan, Vice-Chairman**

Smt. Nanhki Devi aged about 46 years,  
W/o Late Ram Khelawan, Ex Flagman/Khalasi  
Under Section Engineer (Works) line,  
North Central Railway, Allahabad  
Allahabad R/o Village Shekhpur  
Rasoolpur Mazra Nohri Ka Pura  
Tehsil-Chayal District-Kaushambi. ....Applicant.

(By Advocate : Shri S. Ram)

**Versus**

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Divisional Personnel Office, North Central Railway, DRM's Office, Allahabad.
4. Sr. Divisional Engineer (I), North Central Railway, DRM's Office, Allahabad.
5. Section Engineer (Works) (Line), North Central Railway, Allahabad.

...Respondents.

**O R D E R**

**By Hon'ble Mr. Justice Khem Karan, V.C. :**

The applicant, Smt. Nanhki Devi claims herself to be the widow of Late Ram Khelawan, who died on 2.5.1996, while in service of the respondents. It is said that Late Ram Khelawan was conferred temporary status as per Rules and was screened for regularization on 21.12.1995 but formal orders for regularization could not be passed before his death. Learned counsel for the applicant says that order of regularization could come just after a day of his death on 3.5.1996. It is claimed that widow is entitled to family pension in terms of circular dated 3.7.2002 (Annexure-4) issued by the General Manager but inspite of the representation dated 28.7.2006 (Annexure-6), the authorities have not taken any decision in regard to the payment of family pension to the applicant.

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2. The Tribunal is of the view that there is no point in keeping this OA pending here and it would be appropriate if it is disposed of with suitable direction to respondent No.2 to consider the representation dated 28.7.2006 (Annexure-6) in accordance with the relevant rules/guidelines and pass suitable orders in regard to the claim of the applicant for family pension, within a period of three months from the date a certified copy of this order together with the copy of the OA is produced before him. No costs.

Vice-Chairman

RKM/